

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 308 OF 2019 & IA No. 1134 OF 2019

Dated: 1st November, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member(P & NG)**

In the matter of:

Gujarat Gas Limited **Appellant(s)**

Versus

Petroleum & Natural Gas Regulatory Board **Respondent(s)**

Counsel for the Appellant(s) : Piyush Joshi For App1

Counsel for the Respondent(s) : For Res1

ORDER

Learned counsel for Respondent Board may file objection/reply, if any, within eight weeks, i.e. on or before 30.12.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 28.01.2020 with advance copy to the other side.

List the matter on **28.02.2020.**

**B.N. Talukdar
Technical Member(P & NG)**

**Justice Manjula Chellur
Chairperson**

KT